



**HIGH COURT LEGAL SERVICES COMMITTEE**  
**HIGH COURT OF CHHATTISGARH, BILASPUR**

**Information Letter**

F. No. : /HCLSC/NLA/2021

Bilaspur, Date : 25/01/2021 .

To,

Respected Registrar General  
High Court of Chhattisgarh  
Bodri, Bilaspur

Subject : Regarding schedule for organizing National Lok Adalat during the year 2021.

As per guidelines issued by the National Legal Services Authority, New Delhi, National Lok Adalats will be held on 2<sup>nd</sup> Saturdays of April, July, September and December during the year 2021 on all subject matters. Approved schedule for National Lok Adalat to be held in the year 2021 is as under :

S. No.	Month	Dates
1	April	10/04/2021
2	July	10/07/2021
3	September	11/09/2021
4	December	11/12/2021

The following types of cases may be taken up for settlement in the aforesaid National Lok Adalat :

- (i) Criminal Compoundable Offences;
- (ii) NI Act cases under Section 138;
- (iii) Money Recovery cases;
- (iv) MACT cases;
- (v) Labour and Employment dispute cases;
- (vi) Electricity & Water bills and other bill payment cases (excluding non-compoundable);
- (vii) Matrimonial disputes (except divorce);
- (viii) Land Acquisition cases;
- (ix) Service matters relating to pay and allowances and retiral benefits;
- (x) Revenue cases (pending in District Courts and High Courts only);
- (xi) Other civil cases (such as rent, easmentary rights, injunction suits, specific performance suits) etc.

In the circumstances, High Court Legal Services Committee is contemplating to hold National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh.

During the year 2021 National Lok Adalats may be organized in any of the modes such as E/Virtual Lok Adalat, Physical mode (conventional way), keeping in view the local scenario including guidelines issued by Health Authorities time to time.

Date : 25/01/2021.

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Secretary  
High Court Legal Services Committee  
Bilaspur